

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

ORIGINAL APPLICATION NO: 1156/92

Shri Sushilabai Balu Bhore

.... Applicant

v/s

Union of India
and ors.

... Respondents

CORAM : HON'BLE SHRI M.Y.PRIOLKAR, MEMBER (A)

HON'BLE SHRI V.D.DESHMUKH, MEMBER (J)

Appearance :

Shri J.M.Tampure, Adv.
for the applicant.

None for the respondents

ORAL JUDGEMENT

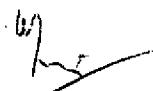
8th Jan 1993

(PER : M.Y.PRIOLKAR, M/A)

Although, on the last date i.e. on 4.12.1992 the counsel for the applicant was directed to show the relevant rules ~~prescribed~~ required to be ~~shown~~ ^{putting} down (para 5.1) in this application, even today, the applicant's counsel could not produce the specific rules. The application is accordingly dismissed, however, with liberty to the applicant to file a fresh application on the same question ^{putting} all the relevant rules etc in accordance with ~~the rules~~ ^{law}. There will be no order as to costs.


(V.D.DESHMUKH)

MD


(M.Y.PRIOLKAR)

MA